

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH – II  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09-07-2021 AT 2.30 PM THROUGH VIDEO  
CONFERENCING:

PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)  
SHRI B. ANIL KUMAR, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA (Companies act)/61 (Che)/2021 In  
CA(CAA)/6 (Che)/2021

PETITION NUMBER : CP/522/IB/2021

NAME OF THE PETITIONER : Ramela Rangasamy

NAME OF THE RESPONDENTS : Florind Upper Pvt Ltd & 2 Ors

UNDER SECTION : Rule 11,16 A(2) with 4A

(9)

[MA (Companies Act)/61 (Che)/2021 In CA(CAA)/6 (Che)/2021  
In CP/522/IB/2021]

**ORDER**

Ld. Counsel Mr. S. Satyanarayanan for the Applicant/Liquidator is present.

Heard the Counsel for the Applicant.

The following persons are appointed as Authorized Representatives of stakeholders :

<b>Category of Stakeholders</b>	<b>Particulars of Authorized Representatives (Name, IBBI Registration No., Email)</b>
Workmen and Employees	Kavitha Surana [IBBI/IPA-002/IP-N00166/2017-18/10435]
Government	Renuka Devi Rangaswamy [IBBI/IPA-001/IP-P01863/2019-2020/12871]
Operational Creditors	Ms. Chitra Srinivas [IBBI/IPA-002/IPN00249/2017-2018/10734]
Shareholders	Ms. Jayashree S Iyer [IBBI/IPA002/IP-N00741/2018-19/12211]

The Liquidator is directed to send notice to the Authorized Representatives of stakeholders to convene a meeting:

Accordingly, this MA(Companies Act)/61(Che)/2021 is hereby **allowed**.

-sd-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-sd-

**(R. SUCHARITHA)**  
MEMBER (JUDICIAL)

vs